CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.181/05

Friday this the 11th day of March 2005

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

V.A.Mohanan,
S/o.Anandan,
Postal Assistant (BCR),
Irinjalakkuda HPO (under orders of transfer to the post of SPM, Chendrappenni)
Residing permanently at Vadakkekara House,
Anandapuram PO, PIN 680 323. ...Applicant

(By Advocate Mr.M.R.Hariraj)

Versus

- 1. Union of India represented by the Secretary to Government of India, Department of Posts, Ministry of Communications, New Delhi.
- 2. Chief Post Master General, Kerala Circle, Trivandrum.
- 3. Superintendent of Post Offices, Irinjalakkuda Division, Irinjalakkuda.
- 4. P.A.Mathew, Superintendent of Post Offices, Irinjalakkuda Division, Irinjalakkuda.

..Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

This application having been heard on 11th March 2005 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant working as Postal Assistant (BCR), in Irinjalakkuda HPO is now transferred to SPM Chendrappenni vide Annexure A-1 order dated 9.3.2005. Aggrieved by the said transfer order he has filed this O.A. Seeking the following reliefs:-

Quash Annexure A-1 to the extent it affects the applicant.

- 2. Grant such other reliefs as may be prayed for and the court may deem fit to grant, and
- 3. Grant the costs of this Original Application.
- 2. When the application came up for hearing Shri.M.R.Hariraj appeared for the applicant and Shri.T.P.M.Ibrahim Khan,SCGSC appeared for the respondents. Learned counsel for the applicant submitted that a representation dated 10.3.2005 (Annexure A-5) is pending before the 2nd respondent and he will be satisfied if a direction is given to the 2nd respondent to consider and dispose of the said representation within a time frame. Learned counsel for the respondents submitted that he has no objection in adopting such a course of action.
- 3. In the light of the submissions made by the learned counsel on either side the application is disposed of directing the 2nd respondent to consider and dispose of Annexure A-5 representation of the applicant within a period of ten days from today. In the interest of justice, we direct that the applicant shall not be relieved if he is not already relieved till an order on the representation is served on him. The O.A is disposed of at the admission stage itself. In the circumstances, no order as to costs.

(Dated the 11th day of March 2005)

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H.P.DAS ADMINISTRATIVE MEMBER K.V.SACHIDANANDAN JUDICIAL MEMBER